

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting NC-V held on 28.08.2008**

The Meeting No. 22/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 28.08.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. J.D.Giri, Vice President (HR), M/s Shahi Export P. Ltd.	Nominee from AEPC
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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**(TEXTILES AND LEATHER ITEMS)**

At the outset the Minutes of NC Meeting Nos. 17/AMO9 dated 24.07.2008, 18/AMO9 dated 31.07.2008, 19/AMO9 dated 07.08.2008, 20/AMO9 dated 14.08.2008 and 21/AMO9 dated 21.08.2008 were ratified. The Agenda for individual cases for Meeting No. 22/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER** : 22/84-ALC3/2008 **MEETING DATE** : 28.08.2008

## Online cases

1	<b>Case No.:</b> 6/45/84-ALC3/2007	Party Name:HANUMAN WEA VING FACTORY,	Meet No/Date:22/84-ALC3/2008 28.08.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00243/AM08/	RLA File :07/24/040/00784/AM04/	Lic.No/Date:0710028502 01.04.2004	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per firm's letter dated 23.08.2008, this case has already been ratified by NC (earlier ALC) and E.O.D.C has been issued by R.A accordingly. In view of this, it was decided to withdraw the case from agenda.			

2	<b>Case No.:</b> 7/45/84-ALC3/2007	Party Name:KLASS INTERNATIONAL,	Meet No/Date:22/84-ALC3/2008 28.08.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00244/AM08/	RLA File :07/24/040/00095/AM05/	Lic.No/Date:0710029472 18.05.2004	Defer Date:09.10.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status report regarding fixation of input output norms called for from R.A & firm is still awaited. It was therefore decided to remind them and defer the case for re-listing on 09.10.2008.			

3	<b>Case No.:</b> 8/45/84-ALC3/2007	Party Name:KABADI CHICKNAGUSA & SONS	Meet No/Date:22/84-ALC3/2008 28.08.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00245/AM08/	RLA File :07/24/040/00123/AM05/	Lic.No/Date:0710029918 04.06.2004	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report sent vide their letter dated 22.08.2008, this case has already been cleared by NC (earlier ALC) in its meeting held on 07.10.2004. In view of this, it was decided to withdraw the case from agenda.			

4	<b>Case No.:5/2/84-ALC3/2008</b>	Party Name:S.P. APPARELS	Meet No/Date:22/84-ALC3/2008 28.08.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00005/AM09/	RLA File :32/24/040/00055/AM05/	Lic.No/Date:3210023458 22.07.2004	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report sent vide their letter dated 16.07.2008, this case has already been cleared by NC (earlier ALC) in its meeting held on 09.09.2004. In view of this, it was decided to withdraw the case from agenda.			

5	<b>Case No.:6/2/84-ALC3/2008</b>	Party Name:HABASIT IAKOKA PRIVATE LTD	Meet No/Date:22/84-ALC3/2008 28.08.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00006/AM09/	RLA File :32/24/040/00059/AM05/	Lic.No/Date:3210024806 21.09.2004	Defer Date:09.10.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status report regarding fixation of input output norms called for from R.A & firm is still awaited. It was therefore decided to remind them and defer the case for re-listing on 09.10.2008.			

6	<b>Case No.:10/45/84-ALC3/2007</b>	Party Name:KABADI CHICKNAGUSA & SONS	Meet No/Date:22/84-ALC3/2008 28.08.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00247/AM08/	RLA File :07/24/040/00566/AM05/	Lic.No/Date:0710034773 15.12.2004	Defer Date:09.10.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status report regarding fixation of input output norms called for from R.A & firm is still awaited. It was therefore decided to remind them and defer the case for re-listing on 09.10.2008.

7	Case No.:11/45/84-ALC3/2007	Party Name:KABADI CHICKNAGUSA & SONS	Meet No/Date:22/84-ALC3/2008 28.08.2008	Status: <b>Withdrawn</b>
	HQ File :01/84/050/00248/AM08/	RLA File :07/24/040/00272/AM06/	Lic.No/Date:0710039104 13.07.2005	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report sent vide their letter dated 22.08.2008, this case has already been redeemed on 07.07.2005. In view of this, it was decided to withdraw the case from agenda.			

	Case No.:27/17/84-ALC3/2008	Party Name:REFLEXIONS NARAYANI IMPEX PVT. LTD	Meet No/Date:22/84-ALC3/2008 28.08.2008	Status: <b>Deferred</b>
	HQ File :01/84/050/00213/AM09/	RLA File :02/24/040/00057/AM09/	Lic.No/Date:0210112958 29.05.2008	Defer Date: 25.09.2008

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -

- (i) The detail specification including sketch and design of each export product indicating dimension, size of the product and net content of each of the import item;
- (ii) The complete nomenclature with specification of each import items proposed to be imported duty free;
- (iii) The manufacturing process of each export product indicating wastage or raw material at each stage of process;
- (iv) Production of the export product vis-a-vis consumption of all the raw materials duly endorsed by concerned Central Excise Range.

The case stands deferred for re-listing on 25.09.2008.

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<b>Case No.:</b> 7/12/84-ALC3/2008	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:22/84-ALC3/2008 28.08.2008	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00152/AM09/	RLA File :05/24/040/00152/AM09/	Lic.No/Date:0510221905 11.06.2008	Defer Date: 25.09.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 25.09.2008.

<b>Case No.:</b> 8/17/84-ALC3/2008	Party Name:SKY INDUSTRIES LIMITED	Meet No/Date:22/84-ALC3/2008 28.08.2008	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00194/AM09/	RLA File :03/95/040/00012/AM09/	Lic.No/Date:0310478557 14.07.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representative of

technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export item	Export Qty.	Import Item	Qty. allowed
1	Self adhesive hook tape (size 8MM to 125MM) containing net wt of hook tape – 4424 Kgs, net wt. of hot melt adhesive glue- 3798 Kgs, net wt. of Polyester film (thickness 75Micron) – 1778 Kgs.	10000 Kgs	1) Narrow woven fabric viz., hook tape width- 90MM to 130MM 2) Hot melt adhesive glue 3) Polyester film (thickness 75 Micron)	1) 4512 Kgs.  2) Net to net with accountability clause. 3) Net to net with accountability clause.
2	Self adhesive hook tape (size 8MM to 125MM) containing net wt of loop tape – 4398 Kgs, net wt. of hot melt adhesive glue- 3684 Kgs, net wt. of Polyester film (thickness 75Micron) – 1918 Kgs.	10000 Kgs	1) Narrow woven fabric viz., loop tape width- 90MM to 130MM 2) Hot melt adhesive glue 3) Polyester film (thickness 75 Micron)	1) 4486 Kgs.  2) Net to net with accountability clause. 3) Net to net with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:9/17/84-ALC3/2008</b>	Party Name:SKY INDUSTRIES LIMITED	Meet No/Date:22/84-ALC3/2008 28.08.2008	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00195/AM09/	RLA File :03/95/040/00006/AM09/	Lic.No/Date:0310478572 14.07.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export item	Export Qty.	Import Item	Qty. allowed
1	Self adhesive hook tape (size 8MM to 125MM) containing net wt of hook tape – 4307.776 Kgs, net wt. of hot melt adhesive glue- 3701.05 Kgs, net wt. of release paper, GSM-120 – 1991.174 Kgs.	10000 Kgs	1) Narrow woven fabric viz., hook tape width- 90MM to 130MM 2) Hot melt adhesive glue 3) Release paper, GSM-120	1) 4393 Kgs.  2) Net to net with accountability clause. 3) Not allowed, since no justification for use given.
2	Self adhesive hook tape (size 8MM to 125MM) containing net wt of loop tape – 4275.532 Kgs, net wt. of hot melt adhesive glue- 3580.760 Kgs, net	10000 Kgs	1) Narrow woven fabric viz., loop tape width- 90MM to 130MM 2) Hot melt adhesive glue 3) Release paper, GSM-120	1) 4361 Kgs.  2) Net to net with accountability clause. 3) Not allowed, since no justification for use given.

	wt. of Polyester film (thickness 75Micron) — 2143.706 Kgs.		
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

12	<b>Case No.:15/17/84-ALC3/2008</b>	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:22/84-ALC3/2008 28.08.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00201/AM09/	RLA File :05/24/040/00249/AM09/	Lic.No/Date:0510223844 15.07.2008	Defer Date: 25.09.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 25.09.2008.			

13	<b>Case No.:16/17/84-ALC3/2008</b>	Party Name:MAHA VIR SPINFAB PRIVATE LIMITED	Meet No/Date:22/84-ALC3/2008 28.08.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00202/AM09/	RLA File :06/24/040/00019/AM09/	Lic.No/Date:0610013679 16.07.2008	Defer Date: 25.09.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 25.09.2008.			

	<b>Case No.:1/18/84-ALC3/2008</b>	Party Name:KITEX GARMENTS LIMITED	Meet No/Date:22/84-ALC3/2008 28.08.2008	<b>Status:</b> <b>Deferred</b>
	HO File :01/84/050/00222/AM09/	RLA File :10/24/040/00041/AM09/	Lic.No/Date:1010030279	Defer Date:



14			21.07.2008	25.09.2008
Decision: The Committee considered the case as per agenda and handed over the relevant details/papers to the representative of DC (MSME) present in the meeting for their examination and comments.. Hence, it was decided to defer the case for re-listing on 25.09.2008.				

15	<b>Case No.:2/18/84-ALC3/2008</b>	Party Name:CONCORD NONWOVEN INDUSTRIES PVT. LTD.,	Meet No/Date:22/84-ALC3/2008 28.08.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00223/AM09/	RLA File :02/24/040/00102/AM09/	Lic.No/Date:0210115145 21.07.2008	Defer Date: 25.09.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from applicant firm is still awaited. It was decided to await the same and defer the case for re-listing on 25.09.2008.			

16	<b>Case No.:3/18/84-ALC3/2008</b>	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:22/84-ALC3/2008 28.08.2008	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00224/AM09/	RLA File :35/24/040/00028/AM09/	Lic.No/Date:3510024254 21.07.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing import item no. 1 with 1% wastage and import item no.2 with 5% wastage as detailed below: -			
	Export product	Export Qty.	Import item	Qty. allowed
	Polyester/Polyester corespun yarn/Sewing thread made out of 65% polyester filament yarn 35% polyester staple fibre blend	200000Kgs.	1) Polyester filament yarn  2) Polyester Staple Fibre	1) 131300 Kgs  2) 73500 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

17	<b>Case No.:5/18/84-ALC3/2008</b>	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:22/84-ALC3/2008 28.08.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00226/AM09/	RLA File :35/24/040/00027/AM09/	Lic.No/Date:3510024256 21.07.2008	Defer Date: 25.09.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from applicant firm is still awaited. It was decided to await the same and defer the case for re-listing on 25.09.2008.			

18	<b>Case No.:3/19/84-ALC3/2008</b>	Party Name:ANTHONY GARMENTS PVT LTD,	Meet No/Date:22/84-ALC3/2008 28.08.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00232/AM09/	RLA File :32/24/040/00018/AM09/	Lic.No/Date:3210038406 29.07.2008	Defer Date: 25.09.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application called for from R.A is still awaited. It was decided to await the same and defer the case for re-listing on 25.09.2008.			

19	<b>Case No.:4/19/84-ALC3/2008</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:22/84-ALC3/2008 28.08.2008	<b>Status:</b> <b>Rejected</b>
	HQ File :01/84/050/00233/AM09/	RLA File :05/24/040/00293/AM09/	Lic.No/Date:0510224706 30.07.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given drawing, design, calculation sheet, CAD/CAM/Laymarker/Measurement, in			

absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

20	<b>Case No.:1/22/84-ALC3/2008</b>	Party Name:KITEX GARMENTS LIMITED	Meet No/Date:22/84-ALC3/2008 28.08.2008	<b>Status: Deferred</b>
	HQ File :01/84/050/00256/AM09/	RLA File :10/24/040/00040/AM09/	Lic.No/Date:1010030606 14.08.2008	Defer Date:25.09.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application called for from R.A is still awaited. It was decided to await the same and defer the case for re-listing on 25.09.2008.			

21	<b>Case No.:2/22/84-ALC3/2008</b>	Party Name:RASIM ENTERPRISES	Meet No/Date:22/84-ALC3/2008 28.08.2008	<b>Status: Rejected</b>
	HQ File :01/84/050/00257/AM09/	RLA File :12/21/040/00018/AM09/	Lic.No/Date:1210005881 18.08.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case the total weight of import item i.e embroidery thread asked for is approximately more than 80% by weight of export product. Moreover, the area & density of the embroidered viscose shawls have also not been given by the firm, in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.  RLA may take suitable consequential action accordingly.			

## Manually generated agenda cases

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Case No.277	M/s Jaya Shree Textiles(A unit of Aditya Birla Nuvo Ltd.)
NC22/09 dt. 28.08.2008	F.No. 01/94/162/137/AM-09/DES-V
Subject:- Fixation of SION for export of Auto Cone Spliced Flax/Linen Yarn.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the recommendations sent by DC (MSME) vide their U.O dated 19.08.2008. The Committee felt that the description of import item given therein i.e 1005 flax/linen yarn (knotted & containing slubs and thick & thin places) does not seem to be specific. Further, process flow chart alongwith stage-wise wastage given by the firm is also not clear. In view of this Committee decided to request DC(MSME) for review their recommendations in consultation with the firm taking into consideration the appropriate specification of description of import item. Hence, case has been deferred for re-listing on 25.09.2008.

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Case No.278	M/s. Bombay Rayon Fashions Ltd.
NC 22/09 dt. 28.08.2008	F.No.01/84/50/254/AM07
Ratification of input output norms against Advance Authorisation No.0310397797 dated 1.9.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and perused the recommendations of TC, Mumbai conveyed vide their letter dated 11.08.2008 and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export product	Export Qty.	Import item	Qty. allowed
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Men's Long Sleeves shirts	36577 Pcs	100% linen PFD fabric, width 63", GSM-145+/-10%	3.23 Sq mtrs./Pc
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The quality of fabrics used in the export product should conform with the quality of fabrics imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.279	M/s. Bombay Rayon Fashions Ltd.
NC 22/09 dt. 28.08.2008	F.No.01/84/50/259/AM08/DESV
Ratification of input output norms against Advance Authorization No.0310426252 dated 11.4.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed perused the written comments of TC, Mumbai conveyed vide their letter dated 11.08.2008. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case in partial modification of its earlier decision as detailed below: -

S. No	Export item	Import item	Qty. allowed.
1	Men's Long Sleeves shirts	1) Pure linen fabrics PFD (width 58-60"), GSM-140 2) Interlining fabric 3) Basosoft SMS 4) Siligen SIA 5) Siligen PEP 6) Remazol Brill blue BB grain 7) Remazol yellow RR grain 8) Remazol Ultra Red RGB 9) Cibacron yellow NP	1) 3.29 Sq mtrs/Pc 2) 0.23 Sq mtr./Pc 3) 4.65 grms per kg. 4) 11.62 grms per kg. 5) 11.62 grms per kg. <b>(6) to (11) -</b>  15 gms per kg of export product (all put together)

		10) Cibacron Red C-2BL 11) Cibacron Blue C-R	
2	Men's short Sleeves shirts	1) Pure linen fabrics PFD, (width 58-60"), GSM-140 2) Interlining fabric 3) Basosoft SMS 4) Siligen SIA 5) Siligen PEP 6) Remazol Brill blue BB grain 7) Remazol yellow RR grain 8) Remazol Ultra Red RGB 9) Cibacron yellow NP 10) Cibacron Red C-2BL 11) Cibacron Blue C-R	1) 2.46 Sq mtrs/Pc 2) 0.19 Sq mtr./Pc 3) 4.65 grms per kg. 4) 11.32 grms per kg. 5) 11.32 grms per kg. <b>(6) to (11) -</b>  15 gms per kg of export product (all put together)
3	Ladies full Sleeves shirts	1) Pure linen fabrics PFD, (width 58-60"), GSM-140 2) Interlining fabric 3) Basosoft SMS 4) Siligen SIA 5) Siligen PEP 6) Remazol Brill blue BB grain 7) Remazol yellow RR grain 8) Remazol Ultra Red RGB 9) Cibacron yellow NP 10) Cibacron Red C-2BL 11) Cibacron Blue C-R	1) 3.13 Sq mtrs/Pc 2) 0.11 Sq mtr./Pc 3) 4.65 grms per kg. 4) 11.62 grms per kg. 5) 11.62 grms per kg. <b>(6) to (11) -</b>  15 gms per kg of export product (all put together)

The quality of fabrics used in the export product should conform with the quality of fabrics imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric import item. The import of Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 280	M/s Orient Fashions exports (India) Pvt. Ltd,
NC22/09 dt. 28.08.2008	F.NO.1/84/50/661/AM06-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510173215 dt. 29.12.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Smt.

Neelam Negi, an authorized representative of the firm, who appeared for personal hearing in this case. She explained the case without sample of export items. The Committee was not satisfied with the presentation, hence advised the representative to attend personal hearing in its meeting to be held on 11.09.2008 alongwith sample. Hence, case stands deferred for re-listing on 11.09.2008.

Case No. 281	M/s Orient Fashions exports (India) Pvt. Ltd,
NC22/09 dt. 28.08.2008	F.NO.1/84/50/150/AM09-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510221882 dt. 10.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Smt. Neelam Negi, an authorized representative of the firm, who appeared for personal hearing in this case. She explained the case alongwith CAD. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the item of import @ 3.26 Sq mtrs./Pc against the A/A in question. The nominee of AEPC was advised that a circular may be issued from AEPC to the effect that wherever, Qty. is asked more than that of Qty. allowed in SION, specific Style No., design should invariably be mentioned in export product.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 282	M/s R.B.R Garments Pvt. Ltd,
NC22/09 dt. 28.08.2008	F.NO.1/84/162/745/AM08-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3210036020 dt. 21.08.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from applicant firm is still awaited. It was decided to await the same and defer the case for re-listing on 25.09.2008.



Case No. 283	M/s Anand International, New Delhi
NC22/09 dt. 28.08.2008	F.NO.1/84/50/254/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510165151 dt. 26.08.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of TC, Mumbai conveyed vide their letter NO.18/2094 dated 29.12.2005 as detailed below: -

Export Product	Import Item	Qty. allowed
Girls Skirts	1) Relevant 100% Polyester woven fabric charmuses	1) 1.59 Sq mtrs/Pc
	2) Relevant 100% Polyester fabric charmuses	2) 0.87 Sq mtrs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.284	M/s Gaurav International
NC22/09 dt. 28.08.2008	F.NO.1/84/50/539/AM05 -DES-V
Ratification of input output norms in respect of Advance Authorization No.0510148289 dt.11.01.2005 – under Para 4.7 of HBP(Vol1)2004-2009.	

Decision: The Committee considered the case as per agenda and observed that the case is under examination of DC (MSME). Hence, it was decided to defer the case for re-listing on 25.09.2008.



Case No.285	M/s Embee Apparels Pvt. Ltd., New Delhi
NC22/09 dt. 28.08.2008	F.NO.1/84/50/43/AM07 -DES-V
Ratification of input output norms in respect of Advance Authorization No.0710044653 dt.02.05.2006 – under Para 4.7 of HBP(Vol1)2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case was earlier decided by NC in its meeting held on 29.06.2006 as per recommendations of DC (MSME). On representation of firm, this case has been reviewed as per revised recommendations of DC (MSME) vide their U.O dated 28.08.2008. It has been observed that the Qty. of shell fabric i.e 98% cotton, 2% spandex corduroy fabric has been reassessed on the basis of measurement and style of the garment and decided to allow 98% cotton, 2% spandex corduroy fabric @ 1.32 Sq mtrs. (1.18 yards) against the A/A in question in partial modification of NC decision taken on 29.06.2006.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.286	M/s United Electrolux Pvt. Ltd., Bangalore
NC22/09 dt. 28.08.2008	F.NO.1/84/50/783/AM08 -DES-V
Ratification of input output norms in respect of Advance Authorization No.0710053299 dt.12.09.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	

Decision: The Committee considered the case as per agenda and observed that the case is under examination of DC (MSME). Hence, it was decided to defer the case for re-listing on 25.09.2008.

Case No.287	M/s B.N.T. Connections Impex Ltd., Chennai
NC22/09 dt. 28.08.2008	F.NO.1/84/50/442/AM06 -DES-V
Ratification of input output norms in respect of Advance Authorization No.0410075110 dt.04.10.2005 – under Para 4.7 of HBP(Vol1)2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case was earlier decided by NC in its meeting held on 17.11.2005. On representation of firm, this case has been reassessed by DC (MSME) and written comments have been received from DC (MSME) vide their U.O dated 18.08.2008. The Committee after

deliberations decided to ratify the Advance authorization issued in this case in partial modification of its earlier decision as detailed below: -

Export Product	Import Item	Qty. allowed
Men's Plain front Pant (with cut pockets	1. 65% polyester 35% rayon woven fabric of relevant GSM (for body panels)	1. 0.40 Sq mtrs/Pc
	2. Polyester pocketing woven fabric of relevant GSM.	2. 0.52 Sq mtr./Pc
	3. Curtain waistban	3. 0.068 Sq mtr./Pc
	4. Hook & Eye	4. Net to net with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.288